CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

This the 16^{th} day of May, 2019

Present:

HON'BLE MS. AJANTA DAYALAN, MEMBER-A. HON'BLE MR. AHISH KALIA, MEMBER-J.

C.C.P NO. 330/00150/2018 <u>IN</u> O.A NO. 330/1253/2017

VERSUS

- 1. Shri M.C. Chauhan, Senior Manager, North Central Railway, Headquarters, Subedarganj, Allahabad 211015.
- 2. Shri Abhitabh, General Manager, 001, North Central Railway, Saraswati Parisar, Headquarters, Subedarganj, Allahabad.
- 3. Shri Deepak Kumar Bhardwaj, A.E.N., North Central Railway, Mirzapur.

 Opposite Parties

Advocate for the Applicant : Shri S.K. Kushwaha

Advocate for Opposite Parties: Shri Amit Kumar Rai

ORDER

(Delivered by Hon'ble Ms. Ajanta Dayalan, Member-A)

Learned counsel for the applicant states that in compliance of the order dated 03.11.2017 of this Tribunal directing the respondents to consider the

representation of the applicant and dispose it of as per the provision of rules within three months, the respondents have passed the order dated 12.02.2019. This order is annexed with the compliance affidavit filed by the respondents at Annexure CR-2.

- 2. We find that the order dated 12.02.2019 is a detailed and speaking order and hence, we are of the view that the compliance has been made of the order of this Tribunal dated 03.11.2017.
- 3. In view of the above, contempt petition is dismissed. Notices issued to the opposite parties are discharged. In case the applicant has any grievance against the order dated 12.02.2019, he is at liberty to challenge the said order.

Member-J Member-A

Anand...